

NCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB) No.462/KB/2017

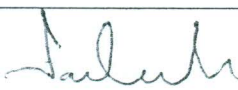
Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Agarwal Fuel Corporation Pvt.Ltd -Vs- Jay Jagannath Steel & Power Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. S.K. TIWARI

Advocate

  
11.10.17.

## ORDER

The Ld. Counsel for the petitioner is present.

The Ld. Counsel for the petitioner informed that in spite of repeated requests, the copy of the order dated 14-09-2017 has not been uploaded on the NCLT website by the Office till date and the Office has also refused to issue any certified copy of the order dated 14-09-2017 on the ground that the said order has not yet been uploaded on the NCLT website.

There cannot be any refusal for issuing of the certified copy of the orders of this Bench on the ground that the order has not been uploaded in the NCLT website.

The Office is directed that in each and every case, the certified copy of the orders of this Bench be issued whenever it is applied for, irrespective of their uploading in the NCLT website.

The Deputy Registrar may take note of this order. A copy of the order may be served on the Deputy Registrar.

The Office is also directed to upload each and every order of this Bench, immediately after passing of the order by the Bench and in case of any non-compliance, the concerned official responsible for the default will be liable for disciplinary action, as per rules.

The copy of this order be also served upon all the concerned officials of the Registry, for strict compliance.

The registry is further directed to issue fresh notice on the Corporate Debtor and hand over the copy of the notice on the Operational Creditor for making effective service upon the Corporate Debtor within three days from the date of this order.

The petitioner is directed to file the affidavit of service within one week.

List on 10-11-2017.

  
(Jinan KR)  
Member(J)

  
(Vijai Pratap Singh)  
Member(J)